

loans We have allowed them to develop their production.

Shri Muhammed Elias: May I know whether the attention of the Government has been drawn to a news item which appeared in *Jugantar* of 21st of May, alleging that the Government of India are adopting a step-motherly attitude towards the West Bengal Government and so though they have submitted many schemes a large number of schemes have been rejected without any discussion?

Shri Manubhai Shah: So many newspaper comments appear from different parts of India. But I am proud to say that West Bengal is one of the most industrialised States in this country, as compared to the industries elsewhere. It does not mean that as compared to other countries in the world, West Bengal is better off. But it is fortunate in having quite a number of industries. And we are supporting all the legitimate industries in West Bengal for which proposals are received both from the private sector and the public sector.

श्री सरजू पाण्डे : यूपी०० के लोगों को खास तौर से शिकायत है कि केन्द्रीय सरकार उत्तर प्रदेश में उन्नी तरह उद्योग-धंधे नहीं चलाती है, जिन तरह कि वह अन्य राज्य में चलाती है। पिछले दिनों हमारे चीफ मंत्री ने इस सम्बन्ध में तमाम लोक मन्त्रा के सदस्यों का सम्मेलन बलाया था। इसी तृतीय पंच-वर्षीय योजना बनाई जा रही है, उस में क्या यह कोशिश की जायगी कि उत्तर प्रदेश के लोगों की ये शिकायतें रफ्त की जाय ?

Mr. Speaker: He has put a question. Of course, it is a long question. Part (c) of the question is

"Whether the Central Government propose to set up such a factory in any other State"

Evidently, the hon Member is coming from U.P. and, therefore, he has put that question.

Shri Manubhai Shah: I have already indicated that the Central Government as such is not establishing any factory in the public sector, which is the common parlance term. But the proposal from a U.P. factory in the private sector has already been sanctioned for expansion. The rest of the complaint for which the hon Member took advantage to put in a question in a long way in Hindi, and which has not much relevance to this question, is that the U.P. Government is dissatisfied, as the other hon Member said also West Bengal Government is dissatisfied with the Central Government. Here I may assure the hon Members from U.P. as well as elsewhere that in all proposals that we receive and in all proposals of the public sector that we formulate we try to distribute and disperse as many industries as possible in every part of India.

Works Committees

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*446. { **Shri Kunhan:**
Shri A. K. Gopalan:

Will the Minister of Labour and Employment be pleased to state

(a) whether it is intended to exempt Bombay and Calcutta Ports from the obligation of setting up Works Committees, and

(b) if so, the reasons for not setting up the Committees?

The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra):
(a) No

(b) Most of the trade unions in the two ports do not appear to be in favour of setting up Works Committees in these Ports.

Shri Kunhan: May I know the consideration that weighed with the Government for granting exemption to these two ports?

Shri L. N. Mishra: I could not follow the question.

Shri Kunhan: May I know the consideration that weighed with the Government in granting exemption to these two ports?

Mr. Speaker: What are the considerations which weighed with the Government to exempt these two ports?

Shri L. N. Mishra: We have not exempted them. We have been anxious to have these works committees at these two ports. The Ministry is trying since 1948 but the local trade unions are not co-operating.

Shri Tangamani: May I know whether Government have issued orders for the establishment of these works committees in the three major ports of Madras, Calcutta and Bombay and whether Madras has got the works committee? If so, what is the delay in the setting up of these works committees in Bombay and Calcutta?

Shri L. N. Mishra: Orders were issued in the year 1948 Bombay and Calcutta have not yet been able to have the works committees. The main difficulty is that trade union organisations have not been co-operating. There are three kinds of difficulties that have cropped up. Firstly, the trade unions refuse to disclose their membership. Secondly, their activities are not confined to one particular sector. Thirdly, the membership also has been fluctuating. In a word we have not yet been able to get due co-operation from the trade union organisation there. If we get this, the works committees will be set up.

Shri S. M. Banerjee: May I know whether it is a fact that the works committees are not functioning properly and that is one of the reasons why unions are losing faith in the establishment of works committees?

Mr. Speaker: We are going away from one thing to another.

Shri S. M. Banerjee: The unions objected to it and therefore my question is relevant.

Mr. Speaker: This question is not a general question on the works committees. The question is if they have a proposal to exempt Bombay or Calcutta. The answer is that there is no proposal to exempt them; on the other hand, the Government is persuading Bombay and Calcutta Port Trusts to have them.

Shri S. M. Banerjee: May I state that this question is relevant in the sense that the unions are not co-operating? What are the reasons as to why they are not co-operating?

Mr. Speaker: Hon. Member seems to know better than the Government.

Shri S. M. Banerjee: I do not belong to Calcutta.

Shri Tridib Kumar Chaudhuri: What are the specific reasons because of which the unions have refused co-operation. It seems from the question that the works committees are proposed to be set up in separate section of the port. What are the exact reasons which have impelled the unions to refuse co-operation?

Shri L. N. Mishra: The unions have not given us any particular reasons, but the Ministry of Transport and Communications, which is the Ministry in charge of ports, tried to set up works committees according to our instructions and they felt that they had these three difficulties which I have stated earlier. There is no question of setting up works committees for different sections. For each port we wanted to have works committees which we have not been able to have.

Shri Tridib Kumar Chaudhuri: If I heard him right, he also said that it was difficult to ascertain the membership of the port unions. In view of the fact that both the Central Government and the State Governments have a system of registration and submission of returns and annual verification what is the difficulty in finding out the membership of these unions?

Shri L. N. Mishra: We have not got the figures section-wise. We have got the figures of the unions working in a particular port.

The Minister of Labour and Employment and Planning (Shri Nanda): May I say a word about this question of works committees particularly because an impression is being created that the non-co-operation of those unions might have resulted from the fact that the works committees are

not functioning properly in other places also? This is not a very correct impression. We have made an enquiry and we have now been able to ascertain that it cannot be said that uniformly they are successful or otherwise. In a number of places works committees are functioning satisfactorily. Therefore that is not the reason. But we have appointed a committee in the last session of the Indian Labour Conference. A committee was appointed to deal with the whole question and this matter also we shall refer to that committee.

Shri P. C. Borooah: May I know whether Government have framed any constitution for the formation of works committees elsewhere? If not, do they propose to do so?

Shri L. N. Mishra: According to the provisions of the Industrial Disputes Act there are rules for the working of the works committees and these works committees are working according to those rules.

Dr. M. S. Aney: What are the functions of these works committees?

Mr. Speaker: Hon. Members will kindly look towards the Chair when asking questions so that all sides of the House may hear and know the question instead of addressing the hon. Minister concerned. It becomes a conversation between them.

Dr. M. S. Aney: I have asked him as to what are the functions of these works committees.

Shri L. N. Mishra: The functions of the works committees are stated in the Act.

Mr. Speaker: That is going into a larger issue.

Shri Narayanankutty Menon: May I know whether any instruction has been issued for the election of the works committee in the fourth major port of Cochin under the Industrial Disputes Rules?

Shri L. N. Mishra: I will require notice.

श्रमजीवी पत्रकार मजूरी समिति

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श्री प्रकाश वीर शास्त्री :
 श्री श्रीनारायण दास :
 श्री राधा रमण :
 श्री दी० चं० शर्मा :
 श्री राम कृष्ण गुप्त :
 श्री अंसार हरवानी :
 श्री सूपकार :
 श्री वाजपेयी :
 श्री नारायण कुट्टि मेनन :
 *४४८. श्री पुन्नूस :
 श्री स० म० बनर्जी :
 श्री जगदीश अदवस्थी :
 श्री नागो रेड्डी :
 श्री सरजू पाण्डे :
 श्री अ० क० गोपालन :
 श्री कुन्हन :
 श्री भक्त दर्शन :
 श्री मुहम्मद इलियास :

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि :

(क) श्रमजीवी पत्रकार मजूरी समिति की रिपोर्ट को लागू करने के लिये क्या कार्यवाही की गई है;

(ख) क्या किन्हीं समाचारपत्रों के स्वामियों ने इन निर्णयों को लागू किया है;

(ग) क्या उन समाचारपत्रों के स्वामियों के विरुद्ध सरकार कोई कार्यवाही करेगी जो इन्हें लागू नहीं करेंगे; और

(घ) इन निर्णयों को लागू करने के फलस्वरूप समाचारपत्रों के स्वामियों के ऊपर कितने प्रतिशत बोझ बढ़ गया है ?

श्रम उपमंत्री (श्री आबिद अली) :

(क) पत्रकार कानून के अमल की जिम्मेवारी राज्य सरकारों की है जो इस रिपोर्ट को जैसा कि केन्द्रीय सरकार ने मंजूर किया है लागू करने की व्यवस्था कर रही हैं और अखबारी